

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1744 of 2021**

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Kaisar Khan	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. Rakesh Kumar, Advocate	
For the State	: Mrs. Mohua Palit, Addl. P.P.	

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**Order No.02 Dated- 12.04.2021**

Heard the parties through video conferencing.

The learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit regarding criminal antecedent of the petitioner.

List this anticipatory bail application after filing of the said supplementary affidavit, under the heading "**for Admission**".

It is made clear that, if the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-